

**CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH
LUCKNOW**

**C. C. P. No.332/00007/2014
In
Original Application No. 175/2010**

This, the 7th day of July, 2014

**HON'BLE MR. NAVNEET KUMAR MEMBER (J)
HON'BLE MS. JAYATI CHANDRA, MEMBER (A)**

Jagdish Prasad, son of Late Shri Ashardi Lal, resident of Dakshin Tola,
Nagar Panchayat Banki, District Barabanki (U.P.).

Applicant

**By Advocate Ms. Navita Sharma
Versus**

1. Radha Krishna Mathur, union of India, through Secretary, Ministry of Defence, New Delhi.
2. Lt. Gen. S.S. Panwar, Dy. Director MS(Civ) D.G. M.S. Army, Adjutant General's Branch Army, Head quarter, L-Block New Delhi.
3. Lt. Gen. B. K. Chopra, Commandant of Head Quarter AMC Centre & School, Lucknow Department Lucknow.

Respondents

By Advocate Sri Rajendra Singh.

ORDER

By Hon'ble Mr. Navneet Kumar, Member (J)

The present contempt petition is preferred by the applicant for non compliance of the order dated 12th April 2013 passed in O.A. NO. 175 of 2010 whereby the Tribunal directed the respondents to consider the case of the applicant for providing compassionate appointment to the applicant in pursuance of his application for compassionate appointment.

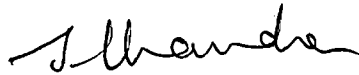
2. Shri Rajendra Singh, learned counsel appearing on behalf of the respondents has filed compliance report and indicated that the case of the applicant was considered by the authorities and speaking order dated 12th March, 2014 is passed whereby, it is indicated that the applicant would have secured only 46 points as such, his case was not covered for offer of appointment on compassionate appointment.

3. Since, the order passed by the Tribunal has been fully complied with, as such there is nothing survive to be adjudicated in the present

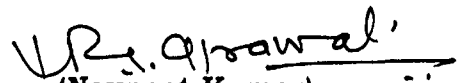
contempt petition. Accordingly, the contempt petition is dismissed.

Notices issued stand discharged.

4. The compliance report filed by the respondents is taken on record.



(Ms. Jayati Chandra)
Member (A)


(Navneet Kumar)
Member (J)

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